

**THE NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH**

**Item 23**

**IA No. 866/2020, 950/22, 951/22  
In  
CP(IB) No. 392/Chd/HP/2018  
(Admitted)**

**Under Section 7, 43, 50, IBC 2016 & R 11, NCLT Rules 2016**

**In the matter of:-**

Punjab National Bank	Vs.	...Petitioner/Financial Creditor
KUT Energy Pvt. Ltd.		...Respondent/ Corporate Debtor

**Present:-** Mr. Nahush Jain, Advocate for RP in IA Nos.866/2020, 950/2022, 951/2022.  
Mr. Mahesh Bansal, RP in person.

**IA No. 866/2020, 950/22, 951/22**

Reply has been filed by respondent Nos.4 and 5 in IA No.950/2022 vide diary No.01512/4 dated 07.03.2023. Reply has been filed by respondent Nos.4, 5 and 6 in IA No.951/2022 vide diary No.01512/7 dated 07.03.2023. Convenience proforma has been filed by RP in IA No.866/2020 vide diary No.01737/5 dated 06.04.2023. The same are taken on record. List the matter for consideration on 25.05.2023 on which date the RP is also directed to be present in person on the next date of hearing.

Sd/-  
**(Subrata Kumar Dash)**  
**Member (Technical)**

Sd/-  
**(Harnam Singh Thakur)**  
**Member (Judicial)**

April 24, 2023  
PRF